

Central Administrative Tribunal
Principal Bench

C.P. No. 26 of 2002
in
O.A. No. 2312 of 1999

New Delhi, dated this the 28th January, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)

In the matter of:

R.L. Meena, I.P.S. .. Applicant

(By Advocate: Shri Devesh Singh
with Vikrant Yadav)

Versus

Shri Kamal Pandey & Others .. Respondents

ORDER (Oral)

S.R. ADIGE, VC (A)

After hearing the case for some time applicant's counsel Shri Devesh Singh prays for permission to withdraw the C.P. with liberty to challenge the impugned order dated 22.7.2001 (Annexure A-3) through appropriate original proceedings in accordance with law, if so advised.

2. Giving liberty as aforesaid, the present C.P. is dismissed as withdrawn.

S. Raju

(Shanker Raju)
Member (J)

Karthik

S.R. Adige
(S.R. Adige)
Vice Chairman (A)